

THE MINISTER OF EXTERNAL Afghanistan figured in the recent (a) and (b) India's stand on Afghanistan is consistent and principled. Afghanistan figured in the recent high level exchange of views on different occasions between India and the countries concerned. India supports the UN Secretary General's initiative for a negotiated political settlement which takes into account the legitimate interests of all parties.

Retirement of Government employees

3157. **SHRI SYED AHMAD HAS-HMI:** Will the **PRIME MINISTER** be pleased to state:

(a) whether there is any proposal under Government's consideration to follow a new rule in the matter of retirement of Central Government employees where under the Central Government employees will be allowed to retire twice in a year on the 30th June and the 31st December of every year after reaching the age of superannuation; and

(b) if so, by when the said rule is likely to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM):
(a) No, Sir.

(b) Does not arise.

Demand for Finances by the Pondicherry Administration

3158. **SHRI V. NARAYANASAMY:** Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the amount demanded in the financial year 1984-85 for the Union Territory of Pondicherry for the Plan and non-Plan schemes;

(b) the amount earmarked in the year for the said schemes;

(c) the amount spent till November, 1985 under different heads with details; and

(d) whether there was any time bound programme formulated and the target was achieved till November, 1985, if not what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P. A. SANGMA):

(c) Plan Schemes : Rs. 3148.63 l. khs

Non plan schemes : Rs. 1810.07 l. khs

(b) Plan Schemes : Rs. 3000.00 l. khs

Non-Plan Schemes : Rs. 941.46 l. khs

(c) Amount spent till the end of the Second Quarter (September), 1985.

(Rs in lakhs)

Agriculture & Allied services	38.81
Rural Development	44.24
Irrigation & Flood Control	50.77
Energy	50.31
Industry	65.49
Transport	53.36
Other Economic Services	1.66
Social services	217.41
General Services	7.46

(d) Targets for various programmes have been fixed with in the frame-work of the overall Plan and Annual Plan.

न्यायालयों में दानापुर छावनी बोर्ड के लम्बित पड़े मामले

3159. **श्री दुर्गा प्रसाद जामुदा :** क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि उच्चतम न्यायालय, पटना उच्च न्यायालय और पटना सत्र न्यायालय में दानापुर छावनी बोर्ड के कितने मामले कितने वर्षों से लम्बित पड़े हैं और इन मामलों पर छावनी बोर्ड ने कितनी धनराशि व्यय की है?

रक्षा अनुसन्धान और विकास विभाग में राज्य मंत्री (श्री अरुण सिंह) :
उच्चतम न्यायालय, पटना उच्च न्यायालय और पटना सत्र न्यायालय में दानापुर छावनी बोर्ड में संबंधित अतिर्णीत मामलों को संख्या और उनके अतिर्णीत पड़े रहने की अवधि इस प्रकार है :—

मामलों की अतिर्णीत
पड़े रहने की अवधि
संख्या

उच्चतम न्यायालय	2* 1976 और 1980
उच्च न्यायालय, पटना	2 19/5 और 1984
पटना सत्र न्यायालय	21 1975 से अब तक

ऊपर बनाए गए मामलों हित सभी कानूनी मामलों में 1980-81 से 1984-85 तक लगभग 76,30.०० खर्च किए गए।

Suspension of ACBI Officer

3160. SHRI CHATURANAN MIS-
HRA: Will the PRIME MINISTER be
pleased to state:

(a) whether a DSP of C.B.I. has
been suspended for assaulting and
trying to implicate in a false case the
Joint Director (Enforcement) of the
Delhi Transport Authority;

(b) if so, what are the details of
the case; and

(c) what action Government are
contemplating to protect the morale
of honest officers against similar acts
of intimidation?

THE DEPUTY MINISTER IN THE
MINISTRY OF PERSONNEL AND
ADMINISTRATIVE REFORMS AND
PUBLIC GRIEVANCES AND PEN-
SION (SHRI P. CHIDAMBARAM):
(a) and (b) On a complaint of the
Joint Director (Enforcement), Direc-
torate of Transport, Delhi Adminis-
tration, an enquiry has been ordered

against a Deputy Superintendent of
Police, Special Police Establishment
(CBI), for his alleged misconduct and
he has been placed under suspension.
Earlier on a complaint a case was re-
gistered and a trap was laid against
the said Joint Director (Enforcement)
by the Deputy Superintendent of Po-
lice.

(c) Sufficient safeguards exist in
the Central Bureau of Investigation
to protect the morale of honest offi-
cers and prevent registration and in-
vestigation of cases without proper
authority. Cases of breach of instruc-
tions in this regard are dealt with
promptly and sternly.

Setting up of Naval Academy

3161. SHRI M. KADHARSHA: Will
the PRIME MINISTER be pleased to
state:

(a) whether Government have fin-
alised the decision to set up a Naval
Academy;

(b) if so, what are the details
thereof;

(c) if not, by when the decision is
to be taken; and

(d) what are the reasons for delay
in this regard?

THE MINISTER OF STATE IN
THE DEPARTMENT OF DEFENCE
RESEARCH AND DEVELOPMENT
(SHRI ARUN SINGH): (a) and (b)
Yes, Sir. It has been decided to est-
ablish the new Naval Academy at
Ezhimala in Cannanore District of
Kerala. Land has been taken over for
this purpose.

(c) and (d) Do not arise.

Forest Area in the country

3161. SHRI M. KADHARSHA: Will
the PRIME MINISTER be pleased to
state:

(a) what is the percentage of the
forest area to the total land area in
the country;